

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. NO. 382 OF 1992.

~~XXXXXX~~

DATE OF DECISION 11.1.1995.

G.G. Malek & Ors. **Petitioner s**

Mr. P.H. Pathak, **Advocate for the Petitioner (s)**

Versus

Union of India & Anrs. **Respondent s**

Mr. Akil Kureshi, **Advocate for the Respondent (s)**

CORAM

The Hon'ble Mr. N.B. Patel, Vice Chairman.

The Hon'ble Mr. K. Ramamoorthy, Admn. Member.

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No.

LANDSCAPE IMPROVEMENTS

卷之三

10121010 30 ITA

1.0000000000000000

ENTOMOPHAGES AND PARASITOIDS

278

1122-1123 (1983)

2.1.2. *Interactions with the environment*

MARCH 1944

一一二三

— 1 —

1) G.G. Malek

2) Y.N. Dave

3) B.M. Mena

4) N.V. Parmar

5) M.C. Bihola

All addressed to

C/o. H.F. Qureshi

Circle Secretary

General Post Office,

Ahmedabad.

..... Applicants.

(Advocate Mr. P.H. Pathak)

Versus.

1) Union of India

Notice to be served through

Chief Postmaster General

Gujarat Circle, Khanpur,

Ahmedabad.

2) Asstt Postmaster (HSG)

Mail & Delivery Branch

Ahmedabad G.P.O.

Respondents

(Advocate Mr. Akil Kureshi)

ORAL ORDER

O.A.No. 382/1992

Date: 11-1-1995.

Per: Hon'ble Mr. N.B. Patel, Vice Chairman.

Mr. Akil Kureshi tenders a copy of letter

No. Staff-6/AHD City/II dated 25.10.93 from CPMO Gujarat

Circle to all the heads of units in HQ Region. The

same may be taken on record. In view of this document,

Mr. Pathak seeks permission to withdraw the O.A, as

~~surviving~~
not ~~survived~~ at this stage. Permission granted. O.A.

stands disposed of as withdrawn. No order as to costs.


(K. Ramamoorthy)

Member (A)


(N.B. Patel)

Vice Chairman

vtc.